

time taken in sorting out design problems. These problems have now been sorted out and maximum efforts are being made to speed up the work and to make up for the delay to the minimum extent possible.

The project is likely to be completed by December, 1993.

Hinderances In NCR Project

8506 SHIR M. V. CHAN
DRASEKHARA MUR-
THY
SHIR V SREENIVASA
PRASAD
SHRI SANAT KUMAR MAN
DAL

Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the attention of the Government has been drawn to a press news item captioned "Delhi Master Plan hinders NCR Project" as reported in the Economic Times dated the 4th April, 1992,

(b) if so, the reaction of the Government thereto,

(c) whether the migration to Delhi and growth of slums has created hinderances in the NCR project, and

(d) if so, the steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) (a) Yes Sir

(b) The (National Capital Region) Planning Board is preparing 2 sub-regional Plans for Delhi, to synchronise with the Master Plan for Delhi - 2001

(c) and (d) While recognising the fact of

migration to Delhi, and the growth of slums, the National Capital Region Planning Board has planned for the development of 11 priority towns in the Region, so as to promote additional employment generation and slow down the process of migration into Delhi.

Violation of Labour Laws by Textile Industries

8507. SHRI K. V. THANGKA BALU Will the PRIME MINISTER be pleased to state

(a) whether there is blatant violation of labour laws by the jute and textile industries,

(b) if so, the number of labour laws violated during the last two years State-wise, and

(c) the action taken by the Government against jute and textile industrialists who violated the labour laws?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOR (SHRI PABAN SINGH GHATOWAR) (a) to (c) The information is being collected and will be laid on the Table of the House

[Translation]

Shortage of Drinking Water In Uttar Pradesh

8508. DR. P. B. GANGWAR Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the number of towns in Uttar Pradesh where there had been shortage of drinking water in 1990-91

(b) whether any financial assistance has been provided to the State Government by the Union Government to overcome the crisis of drinking water during this period, and

(c) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) 613 towns out of the 689 towns in Uttar Pradesh had piped water supply only and almost all the towns had been facing shortage of drinking water in 1990-91.

(b) and (c). Financial assistance of Rs. 190.2 lakhs had been provided to the State Government for installation of hand-pumps and sinking of tube-wells in the drought effected urban areas.

[English]

Industrial Dispute Cases in Central Labour Courts

8509. SHRI N. DENNIS:
SHIR BRAJA KISHORE TRI-
PATHY:
SHRI RAM TAHAL CH-
QUDHARY:
SHRI MOHAMMAD ALI
ASHRAF FATMI:

Will the PRIME MINISTER be pleased to state:

(a) the number of Central Labour Courts and Tribunals in the country, State/Union Territory-wise;

(b) the number of industrial dispute cases pending before these courts, State/Union Territory-wise;

(c) whether there is any proposal for setting the cases pending for more than ten years within three months;

(d) if so, the details thereof; and

(e) if not, the steps taken/proposed to be taken for early disposal of these cases?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) There are eleven Control Government Industrial Tribunals-cum-Labour courts in the country two each in the States of Bihar, Maharashtra and West Bengal and one each in the States of Karnataka, Madhya Pradesh and Uttar Pradesh and the Union Territories of Chandigarh and Delhi. Sanction for setting up of one Central Government Industrial Tribunal-cum-Labour Court at Jaipur in Rajasthan has been issued.

(b) A statement indicating the number of industrial disputes and applications pending with various Central Government Industrial Tribunal-cum-Labour Courts as on 31.12.1991 is annexed.

(c) to (e). 14 industrial disputes are pending for disposal for over ten years, of which 11 have been remanded for fresh hearing by the Calcutta High Court and the proceedings with regard to the others have been stayed by either the Supreme Court or the High Court of Patna. The Presiding Officer has been requested to expedite disposal of the aforesaid 11 industrial disputes remanded for fresh hearing.